213 B.A.C. Report SRAVANA 25, 1896 (SAKA) Companies (Temp. 214
Supplementary Res. on Dividends) Bill
D.G. (Pondicherry) 1974

18.36 hrs.

4 14 4 ..

BUSINESS ADVISORY COMMITTEE
FORTY-SIXTH REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Forty-Sixth Report of the Business Advisory Committee presented to the House on the 14th August, 1974."

MR. SPEAKER: The question is:

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 14th August, 1974."

The motion was adopted.

13.361 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (PONDICHERRY), 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1974-75.

13.37 hrs.

COMPANIES (TEMPORARY RESTRICTIONS ON DIVIDENDS) BILL\*

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):
I beg to move for leave to introduce a Bill to provide, in the interests of national economic development, for temporary restrictions on the power of certain companies to declare dividends out of profits and for matters connected therewith or incidental thereto.

13,37½ hrs.

(MR. DEPUTY SPEAKER in the Chair).

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide, in the interests of national economic development, for temporary restrictions on the power of certain companies to declare dividends out of profits and for matters connected therewith or incidental thereto."

SHRI SEZHIYAN (Kumbakonam):
On a point of order....

MR. DEPUTY-SPEAKER: I find that his name is already there for opposing the introduction.

SHRI SEZHIYAN: I have made two requests, one to raise points of order and the other to oppose the Bill on grounds of constitutionality.

The point of order that I want to raise is regarding a basic procedural aspect. Regarding the present Bill, namely the Companies (Temporary Restrictions on Dividends) Bill, the ordinances have been issued on the 6th July, 1974 and the Bill has been dated 9th August, 1974. We have been presented with a corrigendum on the 14th

<sup>\*</sup>Rublished in Genette of India Extraordinary, Part II, Section 2, dated 16-8-74.